

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

18. IA 1981/2024 IA 441/2024 In C.P. (IB)/712(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2024**

**NAME OF THE PARTIES: - IA 1981/2024 L and T Financial
Consultants Limited
V/s
Srei Equipment Finance Limited
IN THE MATTER OF
Srei Equipment Finance Limited
V/s
Avarsekar Realty Private Limited**

Section: - 60(5) 19(2) U/s 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA.No.1981/2024: - Counsel, Shyam Kapadia a/w Adv. Anamika Singh and Adv. Grishma Dalvi appeared for the Applicant. Sr. Adv. Mr. Vikram Nankani a/w Adv. Ativ Patel, Adv. Harshad R. Vyas appeared for Respondent. Adv. Yash Momaya i/b Adv. Abhishek Sharma appeared for the Resolution Professional.

The reply on behalf of Respondent No.1 has not been filed. Counsel for Respondent No.1 seeks more time to file reply. Let the reply be filed within a period of 10 days by serving an advance copy of the reply to the counsel for the other side. Counsel for the Resolution Professional states at bar that in the meantime, there is no likelihood of any Resolution Plan being put to vote. List this matter on **23.07.2024**.

IA.No.441/2024: - Counsel, Nausher Kohli a/w Adv. Mrunali Lanjewar appeared for the Applicant. Sr. Adv. Mr. Vikram Nankani a/w Adv. Ativ Patel, Adv. Harshad R. Vyas appeared for Respondent. Adv. Yash Momaya i/b Adv. Abhishek Sharma appeared for the Resolution Professional.

The reply on behalf of Respondent No.1 has not been filed. Counsel for Respondent No.1 seeks time to file reply. Let the reply be filed within a period of 10 days by serving an advance copy of the reply to the counsel for the other side. List this matter on **23.07.2024**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)